



ITEM NO.42

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 9699/2025

[Arising out of impugned final judgment and order
dated 03-01-2025 in CRA No. 4084/2011 passed by
the High Court of Judicature at Allahabad]

SUSHIL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 147087/2025 - EXEMPTION FROM FILING O.T.

Date : 19-12-2025 This matter was called on for
hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. P. V. Yogeswaran, Adv.
Mr. Harshit Vashisht, Adv.
Mr. Ashish Kumar Upadhyay, AOR
Mr. Y. Lokesh, Adv.
Mr. V. Kandha Prabhu, Adv.
Ms. Dhatri Singh, Adv.
Ms. Maitri Goal, Adv.
Mr. Sachin Kumar Verma, Adv.
Mr. Guneswaran Pv, Adv.

For Respondent(s) Mr. Yasharth Kant, AOR

UPON hearing the counsel the Court made
the following

O R D E R

The application for exemption from filing
the O.T. is allowed.

Leave granted.

Admittedly, the appellant has undergone actual incarceration without remission for a period of 12 years and 8 months.

Taking into consideration the period of incarceration already undergone by the appellant, we are inclined to suspend the sentence of the appellant and grant him bail, during the pendency of the present appeal.

Accordingly, the sentence of the appellant is suspended, and he is granted bail, during the pendency of this appeal, subject to the terms and conditions that may be imposed by the concerned Trial Court.

List the appeal in due course.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR